



2026:AHC:13072

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 151 of 2026

Amrawati Devi

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Chandra Prakash Pandey, Santosh Kumar Yadav
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent nos.1 to 4, Sri B. K. Tripathi, learned counsel for the respondent no.5 and perused the record.

2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.2-Additional Commissioner-I, Varanasi Division, Varanasi to decide the Recall/Restoration Application dated 26.09.2025 against the order dated 12.09.2025 expeditiously.

4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.

5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.2 to decide the aforesaid application strictly in accordance with law and without

granting unnecessary adjournment unless there is no legal
impediment.

January 19, 2026
Pramod Tripathi

(Prakash Padia,J.)